

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. G.E.T POWER LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	G.E.T. POWER LIMITED
2	Date of incorporation of corporate debtor	09-09-1987
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai, Tamil Nadu
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33111TN1987PLC014842
5	Address of the registered office and principal office (if any) of corporate debtor	Regd.Office:11-A17, 5th Cross Road, SIPCOT IT Park, Siruseri Chennai 603103.
6	Insolvency commencement date in respect of corporate debtor	30-08-2019 (Certified Copy received on 03-09-2019)
7	Estimated date of closure of insolvency resolution process	26-02-2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	V. SENTHILKUMAR, M.com., F.C.A., F.C.S., IBBI/IPA-001/IP-P01070/2017-18/11761
9	Address and e-mail of the interim resolution professional, as registered with the Board	F2, Rohini Homes, 171, 5th Street, Murugu Nagar, Velachery, Chennai – 600042 vsenthilkumar1993@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	F2, Rohini Homes, 171, 5th Street, Murugu Nagar, Velachery, Chennai – 600042 vsenthilkumar1993@gmail.com
11	Last date for submission of claims	17-09-2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) .. NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. NIL 3.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Division Bench, Chennai has ordered the commencement of a corporate insolvency resolution process of **M/S.G.E.T.POWER LIMITED** on 30-08-2019.

The creditors of, **M/S.G.E.T.POWER LIMITED** are hereby called upon to submit their claims with proof on or before 17-09-2019, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims is to be made in accordance with Chapter IV (Regulations 7,8 &9) of the Insolvency and Bankruptcy Board of India(Insolvency Resolution Process for Corporate Persons) Regulations 2016.

The claim is to be submitted by way of the following specified forms along with Affidavit- Form B- Claim by Operational Creditors, Form C- Claim by Financial Creditors, Form D – Claim by Workmen or Employees, Form E - Claim by Authorised Representative of Workmen and Employees, Form F- Claim by Creditors other than the Financial and Operational Creditors.

You may download the form from the website of IBBI. (<https://www.ibbi.gov.in/home/downloads>)

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
V.SENTHILKUMAR, M.Com., F.C.A., F.C.S.
IBBI/IPA-001/IP-P01070/2017-18/11761
vsenthilkumar1993@gmail.com. 94440 43673

Date : 03-09-2019
Place : Chennai

